

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 332/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2018**

Name of the Company: Alok Raghuvanshi
(Raghav Krishi Pvt. Ltd.)
V/s.
Registrar of Companies, MP.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.


2.

ORDER


None is present for the Appellant as well as for the ROC.

An intimation received from the side of the appellant with a request to adjourn the matter on the ground of some urgent work for which he has to travel his native place.

List the matter on 20.09. 2018



MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 29th day of August, 2018



HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL